PART II—Section 3—Sub-section (ii)

पैरा 4 के उपपैरा (ii)

(क) मद संख्या II के शीर्ष में "सामुदायिक परिसंपत्तियों या व्यक्तिगत परिसंपत्तियों" शब्दों के स्थान पर "अन्तर्गत एनआरएलएम के लिए भी है" शब्द रखे जाएंगे;

(ख) मद संख्या III के शीर्ष में "एनआरएलएम के लिए" शब्दों के स्थान पर, "बिसके अंतर्गत एनआरएलएम के लिए भी है" शब्द रखे जाएंगे;

(ख) पैरा 4 के उपपैरा (2) में, निम्नलिखित परतुक अंतःस्थापित किया जाएगा :

"परतु जिला कार्यक्रम समन्तत्वक यह सुनिश्चित कराए कि लागत की बुद्धि से किसी जिले में किए जाने वाले कम से कम 60 प्रतिशत कार्य भूमि, जल और वृक्षों के विकास के माध्यम से कृपि तथा तत्संबंधी कार्यक्रमों से प्रत्यक्ष रूप से जुड़ी उपयोगी परिसंपत्तियों के निर्माण के लिए किए जाएंगे."
iii. Paragraph 20 of the same Act shall be inserted as follows:—

"Prarambha chayanos dharra praramb kio ga samv karovin ko liye kushal aur adh-kushal kamikos ki majdoori Sahit Samajik Sanghakar ki lagat praramb chayanat mukh par chaalims prajashak se adhyak na hoomi. Praramb chayanato samv any karyavaranvyam abhikaranos dharra praramb kio ga karovin ko liye kushal aur adh-kushal kamikos ki majdoori Sahit Samajik Sanghakar ki lagat biha sthaa par chaalims prajashak se adhyak na hoomi."

[Para. S.O.-1101/1/2010-Ministry of Rural Development]

MINISTRY OF RURAL DEVELOPMENT
NOTIFICATION

New Delhi, the 21st July, 2014

S.O. 1888(E).—In exercise of the powers conferred by sub-section (1) of Section 29 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (42 of 2005) hereinafter referred to as the said Act, the Central Government, on being satisfied that it is necessary and expedient to do so, hereby makes the following further amendments in Schedule I to the said Act, namely:—
In the said Act, in the Schedule I,—

(i) in paragraph 4, in sub-paragraph (1),-

(a) in the heading of item II, for the words “INDIVIDUAL ASSETS”, the words “COMMUNITY ASSETS OR INDIVIDUAL ASSETS” shall be substituted;

(b) in the heading of item III, for the words “FOR NRLM”, the words “INCLUDING FOR NRLM” shall be substituted;

(ii) in paragraph 4, in sub-paragraph (2), the following proviso shall be inserted, namely:—

“Provided that the District Programme Coordinator shall ensure that at least 60% of the works to be taken up in a district in terms of cost shall be for creation of productive assets directly linked to agriculture and allied activities through development of land, water and trees.”;

(iii) for paragraph 20, the following shall be substituted, namely:—

“For all works taken up by the Gram Panchayats, the cost of the material component including the wages of the skilled and semi-skilled workers shall not exceed forty per cent at the Gram Panchayat level. For works taken up by the implementing agencies other than Gram Panchayats, the overall material component including the wages of the skilled and semi-skilled workers shall not exceed forty per cent at the **district level**.”

[F.No. J-11011/2/2010-MGNREGA]

R. SUBRAHMANYAM, Jt. Secy.

**Note:** Schedule I of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (42 of 2005) was first amended vide number S.O. 323(E), dated 6th March, 2007 and subsequently amended vide following numbers:—

1. S.O. 88(E), dated the 14th January, 2008
2. S.O. 1489(E), dated the 18th June, 2008
3. S.O. 3000(E), dated the 31st December, 2008
4. S.O. 1824(E), dated the 22nd July, 2009
5. S.O. 1860(E), dated the 30th July, 2009
6. S.O. 1484(E), dated the 30th June, 2011
7. S.O. 2202(E), dated the 22nd September, 2011
8. S.O. 2423 (E), dated the 21st October, 2011
9. S.O.1022(E), dated the 4th May, 2012
10. S.O. 2754(E), dated the 21st November, 2012
11. S.O. 164(E), dated the 14th January, 2013
12. S.O. 867(E), dated the 1st April, 2013
13. S.O. 1770(E), dated the 20th June, 2013
14. S.O. 3423(E), dated the 11th November, 2013
15. S.O. 19 (E), dated the 3rd January, 2014